

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 313/TT/2015

Subject : Truing up of transmission tariff for 2009-14 tariff period and transmission tariff for 2014-19 tariff period for **Asset I**: LILO of both circuits of 400 kV D/C Bamnoul-Mundka/ Bawana at Jatikalan 765/400 kV Sub-station(COD: 1.10.2012), **Asset-II**: Agra-Jatikalan 765 kV S/C transmission line (COD: 1.5.2013), **Asset-III**: Agra- Meerut 765 kV S/C transmission line (COD: 1.6.2013) under 765 kV system for Central Part of Northern Grid Part-I in Northern Region.

Date of Hearing : 3.2.2016

Coram : Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Petitioner : Power Grid Corporation of India Limited

Respondents : Rajasthan Rajya Vidyut Prasaran Nigam Ltd. and 16 others

Parties present : Smt. Sangeeta Edwards, PGCIL
Shri S. S. Raju, PGCIL
Shri S. C. Taneja, PGCIL
Shri M. M. Mondal, PGCIL
Shri Rakesh Prasad, PGCIL
Shri B. L. Sharma, Rajasthan Discoms

Record of Proceedings

The representative of the petitioner submitted that:-

- a) The instant petition has been filed for truing up of transmission tariff for 2009-14 tariff period and transmission tariff for 2014-19 tariff period for the **Asset I**: LILO of both circuits of 400 kV D/C Bamnoul-Mundka/ Bawana at Jatikalan 765/400 kV Sub-station, **Asset-II**: Agra-Jatikalan 765 kV S/C transmission line, **Asset-III**: Agra-Meerut 765 kV S/C transmission line under 765 kV system for Central Part of Northern Grid Part-I in Northern Region.
- b) The transmission charges for the said assets was approved by the vide order dated 9.1.2015 in Petition No. 199/TT/2012.
- c) The petitioner has claimed total additional capitalization of ₹2407.16 lakh for 2009-14 tariff period and ₹1807.6 lakh for 2014-19 tariff period.



2. In response to a Commission's query regarding increase in actual additional capitalization for Asset-I and II, the representative of the petitioner submitted that the completion cost is higher than apportioned approved cost and accordingly, the capital cost was restricted to apportioned approved cost in the absence of RCE in order dated 9.1.2015 in Petition No. 199/2012. He submitted that the RCE approval is under advanced stage and requested for two months to submit the same. The Commission directed the petitioner to submit the RCE, if any, by 18.2.2016.
3. The Commission directed the petitioner to submit the above information and the information sought vide letter dated 30.1.2016 on affidavit with copy to respondents by 18.2.2016, failing which the matter would be decided on the basis of the information already available on record.
4. Subject to the above, order in the petition was reserved.

By order of the Commission

sd/-
V. Sreenivas
Dy. Chief (Law)

